



ITEM NO.19

COURT NO.11

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No. 2980/2019

(Arising out of impugned final judgment and order dated 31-08-2018 in CRA No. 1008/2008 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

JABBAR ALI

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(FOR I.R. and IA No.45368/2019-EXEMPTION FROM FILING O.T.

IA No. 45368/2019 - EXEMPTION FROM FILING O.T.

IA No. 30512/2023 - GRANT OF BAIL)

Date : 22-02-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIRUDDHA BOSE

HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s) Dr. Sumant Bharadwaj, Adv.
Mr. Ajmal Khan, Adv.
Mr. Vedant Bharadwaj, Adv.
Ms. Mridula Ray Bharadwaj, AOR
Mr. Avinash Yadav, Adv.
Mrs. Divya, Adv.

For Respondent(s) Mr. Ardhendumauli Kumar Prashad, A.A.G.
Mr. Adarsh Upadhyay, AOR
Mr. Aashish Madaan, Adv.
Ms. Shreya Srivastava, Adv.
Mr. Aman Pathak, Adv.
Ms. Ananya Sahu, Adv.
Ms. Pallavi Kumari, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Heard learned counsel for the appellant and the State.

The appellant has already undergone more than five years imprisonment upon being convicted for commission of offence under Section 323/149, 324/149, 147, 148 and 304 Part I. He has been sentenced to undergo 10 years of Rigorous Imprisonment and fine with default imprisonment stipulations.

In such circumstances, we suspend the sentence and direct that the appellant be released on bail pending final outcome of the hearing of this appeal on such terms and conditions as the concerned Court may consider fit and proper.

CRL MP No. 30512 of 2023 seeking bail is allowed in the above terms.

(SNEHA DAS)
SENIOR PERSONAL ASSISTANT

(VIDYA NEGI)
ASSISTANT REGISTRAR